

18.04.2007

**Hon'ble Mr. Ashok S. Karamadi, J.M.
Hon'ble Mr. K.S. Menon, A.M**

There is no representation on behalf of the applicant when this matter was called. Learned counsel for the respondents-Sri P. Mathur is present. Sri Mathur brings to our notice that the contempt proceedings raised through this petitioner are against the order dated 22.05.2005 passed in O.A. No. 1000/99, against which the respondents have preferred Writ Petition before Hon'ble High Court but the same was dismissed. Subsequently, the respondents have preferred S.L.P. before Hon'ble Supreme Court and the Hon'ble Supreme Court by the Order dated 19.01.2007 stayed the order of Hon'ble High Court as well as the Order of this Tribunal. Having regard to the same learned counsel for the respondents submits that in these circumstances, contempt petition does not survive further. We agree with the contention of learned counsel for the respondents. Accordingly contempt petition is dismissed.



A.M.



J.M.

/ M.M. /